

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 34 of 2018

IN THE MATTER OF:

Mr. Anil Kumar Sharma

...Appellant

Vs.

Mr. Pradeep Kumar Garg & Ors.

...Respondents

Present: For Appellant: - Mr. Suresh Kumar, Advocate.

For Respondents:- None.

ORDER

29.01.2018- The Company, which is 4th Respondent in the Company Petition was earlier granted opportunity to file statutory documents. For its non-compliance, the National Company Law Tribunal (hereinafter referred to as "Tribunal") Allahabad Bench, by impugned order dated 14th December, 2017 granted the Company (4th Respondent) further time to file all statutory documents in its possession on payment of cost of Rs. 25,000/- irrespective of the outcome of inspection and report to be made by the Registrar of Companies, Kanpur.

We have heard learned counsel for the appellant, one of the Director of the Company and perused the record.

Apart from the fact that the Tribunal has rightly imposed the cost of Rs. 25,000/-, the statutory documents having not filed though it was in the possession of the Company as we find that the Company is not and has not preferred the appeal but by one of the Director in his

Contd/-.....

individual capacity, we are not inclined to interfere with the impugned order. The appeal is dismissed. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/uk